

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 3073/2003

New Delhi, this the 19th day of December, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member (A)**

Joginder Verma s/o late G.R. Verma,  
Working as Semi Professional Assistant,  
on Ad-hoc basis with Keshav Mahavidyalaya,  
Keshav Puram,  
New Delhi

....Applicant

(By Advocate: Shri B.B. Kaushik)

versus

1. Govt. of N.C.T. of Delhi  
Through the Director,  
Directorate of Higher Education,  
"B" Wing, 2nd Floor,  
5, Sham Nath Marg,  
Delhi.
2. The Principal,  
Keshav Mahavidyalaya,  
Keshav Puram,  
Delhi.

....Respondents

ORDER (ORAL)

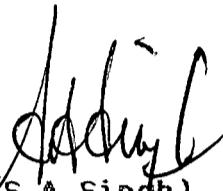
**By Justice V.S. Aggarwal, Chairman**

Applicant seeks that he should be appointed as regular Semi Professional Assistant. Some of the relevant facts are that Keshav Mahavidyalaya was a new College that was started. Applicant was appointed firstly on daily wages and thereafter on ad-hoc basis in October, 2000 as Semi Professional Assistant. His appointment has continued from time to time.

2. Admittedly there are recruitment rules for the post. Once the recruitment rules have been notified, regular appointments can only be made in accordance with the recruitment rules. The applicant does not

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have an indefeasible right, therefore, to be regularised. He can only, when the advertisement appears, seek regular appointment in accordance with rules. As for the present, there is no merit in the petition. The same is dismissed.



(S.A. Singh)  
Member (A)



(V.S. Aggarwal)  
Chairman

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